

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 157/VIZ/2018
(Asst. Year : 2013-14)**

M/s. Vasavi Power Services (P) vs. DCIT, Circle-1(1),
Ltd., D.No. 4-13, Vijayawada.
Ibrahimpattanam Mandal,
Vijayawada.

PAN No. AABCV 3740 L
(Appellant)

(Respondent)

Assessee by : Shri G.V.N. Hari – Advocate.
Department By : Shri Ch. Sanjeev – Sr. DR
Date of hearing : 08/01/2019.
Date of pronouncement : 08/01/2019.

ORDER

PER V. DURGA RAO, JUDICIAL MEMBER

This is an appeal filed by the assessee against the order of Id. Pr.CIT, Vijayawada, dated 27/03/2018 for the A.Y. 2013-14.

2. When this appeal is taken up for hearing, Id. counsel for the assessee has submitted that he may be permitted to withdraw the appeal. To this effect, he filed an application, dated 05/01/2019 for withdrawal of the appeal. Id. Departmental Representative has not raised any objection. In view of the request made by the assessee, this appeal is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order Pronounced in open Court on this 09th day of Jan., 2019.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(V. DURGA RAO)
Judicial Member

Dated : 09th January, 2019.

vr/-

Copy to:

1. *The Assessee-M/s. Vasavi Power Services (P) Ltd., D.No. 4-13, Ibrahimpatnam Mandal, Vijayawada.*
2. *The Revenue - DCIT, Circle-1(1), Vijayawada.*
3. *The Pr.CIT, Vijayawada.*
4. *The D.R., Visakhapatnam.*
5. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr.PS, ITAT, Vizag.